

SHRI SATISH AGARWAL (Jaipur) : Will you decide upon this issue in the Business Advisory Committee ?

MR. SPEAKER : I think we have agreed that. ऐसा है कि दुनिया में बहुत से कैंक-पोट्स हर जगह होते हैं ।

(व्यवधान)

MR. SPEAKER : I will allow you a Calling Attention for tomorrow.

PROF. MADHU DANDAVATE (Rajapur) : We accept that but I want to point out to you that the Minister for Parliamentary Affairs was so enthusiastic the other day. Now he realises that it is an embarrassment in referring to a country...

(Interruptions)

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : It is quite wrong and it is just connection in the mind of Prof. Dandavate. I have already said that we are collecting the facts. As soon as the Government is prepared, I will come to the House. What is the use of saying all this ? Why should the Government feel embarrassed on this ? It was a unanimous opinion of the House...

(Interruptions)

श्री रामावतार शास्त्री (पटना) : मैं बताना चाहता हूँ कि बिहार के जमशेदपुर में कोलहन स्टेट के नाम से एक सैपरेटिस्ट मूवमेंट चल रहा है

(व्यवधान)

MR. SPEAKER : Why do you take my time and the time of the House ? What is this ?

श्री रामावतार शास्त्री : राज्य सभा में इस विषय पर बहस हो चुकी है । इसलिए यहां पर भी उस पर बहस होनी चाहिए ।

(व्यवधान)

वह एक पृथकतावादी आन्दोलन है ।

MR. SPEAKER : It is an irrelevant talk. It is nothing. We will take it up. This is a Calling Attention. You have given me this, this is under my consideration... (Interruptions) पृथकतावादी आन्दोलन चलते रहेंगे Nothing doing, not allowed.

श्री हरीश कुमार गंगवार (पीलीभीत) : सर अंग्रेजी दवाईयों के विक्रेता सारे देश में कई दिनों से हड़ताल किए हुए हैं जिसके कारण मरीजों को समय पर दवाईयां नहीं मिल रही हैं... (व्यवधान)

अध्यक्ष महोदय : मैं उनको देख लूंगा ।

श्री हरीश कुमार गंगवार : मरीज बेचारे तड़प रहे हैं ।

Cinematograph (Certification) (Second Amendement) Rules 1984, Annual Report of and Review on the working of Indian Institute of Mass Communication, New Delhi for 1982-84 and Statement for delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN- TARY AFFAIRS (SHRI H.K.L. BHAGAT) : I beg to lay on the Table :—

- (1) A copy of the Cinematograph (Certification) (Second Amend- ment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 29th May, 1984 under sub-section (3) of section 8 of the Cinematograph Act, 1952.

[Placed in Library. See. No. LT-8488/84]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1982-83.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-8 89/84]

Indian Telegraph (Fifth Amendment)

Rules 1984

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I beg to lay on Table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 679 in Gazette of India dated the 30th June, 1984 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-8490/84]

अध्यक्ष महोदय : आपको गलत इत्तला मिल गई है और आपने गलत कानून पढ़े हैं। यहां कालिंग अटेंशन डिस्कम नहीं होता।

MR. SPEAKER : You come to me if you have got anything more to say.

(Interruptions)

अध्यक्ष महोदय : आपने स्वयं अपने लिए कानून बनाए हैं। मैंने उनको नहीं बनाया है और न वे अकेले मेरे लिए बने हैं।

That is under my consideration, I am not rejecting it.

श्री हरीश कुमार गगवार : सर बड़ा गम्भीर विषय है।

MR. SPEAKER : Why don't you read books ?

आप एक बात को बार-बार कह रहे हैं।

If you do not read them you do not follow them.

SHRI SATISH AGARWAL (Jaipur) : Sir, I want to raise a question of procedure with regard to the verbatim proceedings of the House, as prescribed in the rules add in the Directions given by you. Suppose I am allowed to say something, and I say something which is not derogatory or unparliamentary and after one minute you say "Not allowed", that means I am not allowed further. How is it... (Interruptions) Let us understand it, let the reporters understand it and let the newspapers also understand it, because there is a lot of confusion. Suppose I say something, or Prof. Tewary says something, you permit us to say it for half a minute or so. Then you say "Not allowed: Shri Harikesh Bahadur".

MR. SPEAKER : After that it is not allowed.

SHRI SATISH AGARWAL : Yesterday, I raised a point about Haji Mastan and Lala, and, after hearing me for some time, you said "Not allowed". I find there is not even a single line about it in the proceedings. Is it unparliamentary? Why should it not go on record?

MR. SPEAKER : I will look into the point. आप 20 आदमी एक साथ बोलोगे तो कभी नहीं आएगा रेकार्ड पर।

SHRI HARIKESH BAHADUR (Gorakhpur) : Everything what they have spoken is on record. Whatever we have said is not on record.

SHRI SATISH AGARWAL : It should not be applied retrospectively.

एक माननीय सदस्य : उधर से भी तो एक साथ लोग बोल रहे थे, उनका कैसे आ गया रेकार्ड पर ?